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**BEFORE THE HON'BLE NATIONAL GREEN
TRIBUNAL, EASTERN ZONE BENCH,
KOLKATA**

IA NO. 46 OF ~~2025~~ 2026

IN

APPEAL NO. 04 OF 2025

Bholanath Padhi

...Appellant

VERSUS

State of Odisha & Ors.

...Respondents

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Place- Cuttack


MUKESH KUMAR PALAI

Date- 09.04.2026

ADVOCATE

MOB- 8144148783 & 8480077076

Email: mukeshpalaiadv@gmail.com

**BEFORE HON'BLE NATIONAL GREEN
TRIBUNAL, EASTERN ZONE BENCH,
KOLKATA.**

(Under Section 16 of the National Green Tribunal Act,
2010)

APPEAL NO. 04 OF 2025/EZ

IN THE MATTER OF:

Bholanath Padhi, aged about 33 years, S/o- Late Purna
Chandra Padhi, At/Po- Mahammad Nagar Patna, Ps-
Jaleswar, Dist- Balasore, Pin-756086, Odisha;

..... **APPELLANT**

VERSUS

1. Member Secretary, State Environment Impact
Assessment Authority (SEIAA), Odisha, SRF-
2/1, Acharya Vihar, Unit - IX, Bhubaneswar,
Odisha 751022, seiaaorissa@gmail.com
2. Union of India, represented through its
Secretary, Ministry of Environment, Forest &
Climate Change, Jor Bagh Road, Aliganj, New
Delhi-110003, Email- secy-moef@nic.in
3. State of Odisha represented by Additional
Chief Secretary, Forest Environment and
Climate Change Department, Kharavel

N. Padhi

Bhawan, Bhubaneswar, Odisha 751001.

fesec.or@nic.in

4. State of Odisha represented by Commissioner – cum- Secretary, Department of Steel and Mines, Secretariate Building, Bhubaneswar, Khurda, Odisha 751001. dsmsec.or@nic.in
5. Directorate of Minor Minerals represented by Director, Department of Steel and Mines, Secretariate Building, Bhubaneswar, Khurda, Odisha-751001, dirmms-rev@gov.in
6. State of Odisha, represented through its Development Commissioner -cum- Addl. Chief Secretary, Department of Water Resources, Rajiv Bhawan, Keshari Nagar, Bhubaneswar, Pin- 751001, Odisha, Email- wrsec.or@nic.in
7. District Collector -cum- District Magistrate Balasore At/Po/Dist-Balasore, Odisha, 756001, dm-balasore@nic.in
8. State Expert Appraisal Committee (SEAC) Odisha, represent through its Member Secretary, Paribesh Bhawan, A/118,

N. Palai

Nilakantha Nagar, Unit- VIII, Bhubaneswar-
751012, Odisha Email- ms-seac-or@gov.in

9. The Sub-Collector Balasore -cum- Chairman
Sub Divisional Committee Balasore District,
At/Po/Dist- Balasore, Pin- 756001, Odisha,
Email- subcol.bala-od@nic.in

10. Deputy Directorate of Mines represented by
Deputy Director, Bhadrak Circle Bhadrak, Plot
no- 1472/4591, Motel Chhak, Bhadrak-
756100, ddm-bhadrak@gov.in

11. Member Secretary, Odisha State Pollution
Control Board A/118, Unit-VII Nilakantha
Nagar, Bhubaneswar, PIN-751012, Odisha,
paribesh1@ospcboard.org

12. Divisional Forest Officer. Balasore Wildlife
Division At/Po-Kuruda, Dist- Balasore,
Odisha 756056,
dfowildlifebalasore@gmail.com

13. Mining Officer, Balasore, Department of Steel
and Mines, Kuruda, Odisha 756056,
miningofficerbalasore@gmail.com

... RESPONDENTS

**BEFORE THE HON'BLE NATIONAL GREEN
TRIBUNAL, EASTERN ZONE BENCH,
KOLKATA**

IA NO. _____ OF 2026

IN

APPEAL NO. 04 OF 2025

Bholanath Padhi

...Appellant

VERSUS

State of Odisha & Ors.

...Respondents

**INTERLOCUTORY APPLICATION SEEKING
URGENT INTERIM DIRECTIONS FOR
IMMEDIATE STOPPAGE OF ILLEGAL SAND
MINING WITHOUT CLUSTER
ENVIRONMENTAL CLEARANCE AND FOR
CONSTITUTION OF A HIGH-LEVEL
COMMITTEE**

MOST RESPECTFULLY SHOWETH:

1. That the present Appeal is pending before this Hon'ble Tribunal challenging the legality of the District Survey Report (DSR) of Balasore District approved by SEIAA, Odisha dated 25.03.2025, and the matter is presently sub judice.
2. That the present Interlocutory Application is being filed in view of subsequent developments and continuing illegal sand mining activities, which are directly connected with the subject

M. Padhi

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matter of the present Appeal, and if not restrained, shall render the Appeal infructuous and cause irreversible environmental damage.

3. That during the pendency of the present Appeal, large-scale illegal and unregulated sand mining is being carried out in various sand sources of Balasore District along the Subarnarekha River, in blatant violation of statutory provisions and *environmental safeguards*.

4. That as per the provisions of the EIA Notification, 2006 (as amended in 2016), it is mandatory for all mining projects forming part of a cluster to obtain prior Cluster Environmental Clearance (Cluster EC) based on cumulative environmental impact assessment.

5. That as per the approved District Survey Report (DSR) dated 25.03.2025, the sand sources of **Shikharpur with Rajnagar and Mankidia (Ka) with Mankidia (Kha) & Mankidia (Ga)** have been identified as forming part of clusters, along with other sand sources included in the cluster list as detailed in the draft DSR of

M. P. Singh

Balasore District, annexed as Annexure-6. However, the lessees of **Shikharpur Sand Source, Rajnagar Sand Source, and Mankidia (Ka) Sand Source** under Jaleswar Tahasil are continuing mining operations without obtaining mandatory Cluster Environmental Clearance, and are illegally relying upon outdated standalone ECs, which are void ab initio. Such *mining is ex facie illegal and liable to be stopped forthwith.* Copy of the relevant newspaper publication highlighting the said illegal activities is annexed here with as **ANNEXURE- A Series.**

- Mpdi-*
6. That the *conduct of the project* proponents/lessees amounts to a **fraud on law and regulatory framework**, as the mandatory requirement of cluster-based appraisal has been deliberately bypassed to avoid cumulative *environmental scrutiny.* This constitutes suppression of material facts and misrepresentation, rendering the mining operations illegal, arbitrary, and unsustainable.

7. That the Appellant has placed on record GPS-based photographic evidence clearly demonstrating illegal mining beyond sanctioned lease areas, absence of boundary demarcation, and use of heavy machinery such as excavators and dumpers. A copy of the GPS based photographic evidence is annexed as **ANNEXURE- B Series**. **The same establishes a prima facie case of ongoing illegality warranting immediate intervention.**
8. That as per EMGSM 2020, permanent boundary pillars are required at intervals not exceeding 100 meters. However, no such demarcation exists in *several sand sources including Shikharpur, Rajnagar, Mankidia (Ka), under Jaleswar Tahasil, Ambakuruchi, Kadrayan, and Dhitpura* under Basta Tahasil resulting in rampant illegal mining beyond lease areas and *causing severe environmental degradation.*
9. That the lessees are carrying out excessive and mechanized extraction using multiple excavators, dumpers, and tractors in gross

Apali-

violation of Mining Plans, Environmental Clearance conditions, and OMMC Rules, 2016 & 2022, resulting in riverbank erosion, damage to public infrastructure, and threat to ecology and livelihood.

10. That the present matter is squarely covered by the law laid down by the Hon'ble Supreme Court in Deepak Kumar vs. State of Haryana and *consistent orders of this Hon'ble Tribunal* including O.A. No. 173/2018, wherein it has been held that Cluster EC is mandatory and mining without compliance is illegal.

11. That such illegal extraction of sand, being a *public trust resource, results in unjust enrichment* of private parties at the cost of the environment and public exchequer, attracting the **Public Trust Doctrine** and **Polluter Pays Principle**, and warrants recovery of environmental *compensation*.

12. That in view of widespread violations, it is necessary that a High-Level Committee be constituted to inspect all sand sources under the

Mpali

DSR dated 25.03.2025 and examine compliance of Cluster EC, boundary demarcation, mining limits, statutory permissions, and extent of illegal extraction, and recommend appropriate action.

PRAYER

In view of the above, it is most respectfully prayed that this Hon'ble Tribunal may be pleased to:

- a) Direct **immediate stoppage of illegal sand mining** in Balasore District, particularly in cluster areas operating without Cluster EC;
- b) *Mpali* Constitute a **High-Level Committee** to conduct district-wide inspection of sand sources under DSR dated 25.03.2025;
- c) Direct assessment and recovery of **Environmental Compensation**;
- d) Direct **strict action including cancellation of leases and prosecution**;

e) Pass any other order(s) as this Hon'ble Tribunal may deem fit and proper in the interest of justice, ecology, and public safety.

And for this act of kindness, the applicant shall duty bound ever pray.

Place: - Cuttack

Appellant Through

Date: - 09.04.2026

M. Palai
Advocate

xx655



BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, EASTERN ZONE BENCH, KOLKATA

IA NO. _____ OF 2025
IN
APPEAL NO. 04 OF 2025

N. Das, NOTARY, NILGIRI
Sl. No. 2835 Vol. 1/2025
Date 8-4-2026

Bholanath Padhi ...Appellant
VERSUS
State of Odisha & Ors. ...Respondents

AFFIDAVIT

I, Bholanath Padhi, aged about 33 years, S/o Late Purna Chandra Padhi, resident of At/Po- Mahammad Nagar Patna, P.S.- Jaleswar, Dist.- Balasore, Odisha, do hereby solemnly affirm and state as follows:



1. That I am the appellant in the present matter and such I am well acquainted with the facts and circumstances of the case and competent to swear this affidavit.
2. That I have read and understood the contents of the accompanying Interlocutory Application (IA) and the same have been drafted under my instructions.
3. That the statements made in paragraphs 1 to 12 of the accompanying IA are true and correct to my knowledge and belief.

Bholanath padhi
DEPONENT

VERIFICATION

Verified on dt. 8.4.2026 at Nilgiri that the contents of the above affidavit are true and correct. No part of it is false and nothing material has been concealed there from.

Identified By

Sr/Smt. Bholanath Padhi
being identified by Sri. N. Das Bholanath Padhi
and the executant submitted and have

Advocate

understood the contents to be correct & in proper presence which attester in this... day of April 2026
& ... time 12:30 AM/PM

DEPONENT

8-4-2026
N. Das
Notary Public, Nilgiri
Balasore, Odisha, India.

N. DAS, ADV
Notary Public, Nilgiri

True copy of the relevant Odia newspaper publications highlighting the Sand sources are being operated without cluster Environmental Clearance (EC) and that illegal activities are being carried continuously, along with their English translations.



ସୋମବାର ୦୫
୨ ମାର୍ଚ୍ଚ, ୨୦୨୬

ସୁବର୍ଣ୍ଣରେଖା କୂଳରେ ମାପିଆ-ପ୍ରଶାସନର ଚୋରା ଗଠବନ୍ଧନ

ଆଇନକୁ ବାଲିରେ ପୋତି ଜଳେଶ୍ୱରରେ ଚାଲିଛି ମହାଲୁଚ୍

ବାଲେଶ୍ୱର, ୧୩ (ଅସାମ ମହାପାତ୍ର)

ନିୟମ ଅଛି କିନ୍ତୁ ନିୟମର ନାହିଁ, କୋର୍ଟକ ନିର୍ଦ୍ଦେଶ ଅଛି କିନ୍ତୁ କାର୍ଯ୍ୟାନୁଷ୍ଠାନ ନାହିଁ। ବାଲେଶ୍ୱର ଜିଲ୍ଲା ଜଳେଶ୍ୱର ତହସିଲ ଅନ୍ତର୍ଗତ ଶିଖରପୁର ଏବଂ ରାଜନଗର ବାଲି ସିରାଟ ଏବେ ଦୁର୍ନୀତିର ଏକ ପେଟସ୍ତଳା ପାଇଛି। ଯେଉଁଠି ସରକାରୀ ବାବୁଙ୍କ ଆଖିଆଦରେ ବାଲି ମାପିଆମାନେ ନଦୀର ଛାଡ଼ି ଚିରି ଦିନକୁ କୋଟି କୋଟି ଟଙ୍କାର ବାଲି ଲୁଚ୍ କରୁଛନ୍ତି । ଅନ୍ୟପଟେ ସାଧାରଣ ଜନତା ପ୍ରଶାସନିକ ଆପରଗତାର ଶିକାର ହୋଇ ନିଜର ଭିତ୍ତିଭୂମି ଓ ପରିବେଶ ହରାଇଛନ୍ତି । ଏହି ମହାଲୁଚ୍ ରୂପରେଖ ଏବେ ଭୟଙ୍କର ଯେ, ଏହାକୁ ଦେଖିଲେ ମନହେବଛି ସତେ ଯେମିତି ସୁବର୍ଣ୍ଣରେଖା ନଦୀର ଅଗ୍ରଭୂତ 'ବାଲି'ରେ ପୋତି ଦେବା ପାଇଁ ପ୍ରଶାସନ ଓ ମାପିଆ ଏକ ଚୋରା ଗଠବନ୍ଧନ କରିଛନ୍ତି । କୁଣ୍ଡର ନିୟମର ଖୋଲାଖୋଲି ଉଲ୍ଲଙ୍ଘନ ଓ ପ୍ରଶାସନିକ ନିରବଦା ହିଁ କୁଣ୍ଡର ଗୋଟାଏ ମାପିଆ ଓ ପ୍ରଶାସନ ଗୋଟାଏ ମୁଦାର ହୁଏ ପାଖାପାଖି । ଗତ ମାର୍ଚ୍ଚ ୨୫, ୨୦୨୫ରେ ଅନୁମୋଦିତ ଜିଲ୍ଲା ସର୍ଭେ ରିପୋର୍ଟ (ଡିଏସଆର) ଅନୁଯାୟୀ ଶିଖରପୁର ଓ ରାଜନଗର ବାଲି ଉତ୍ତୁରକୁ ଏକ 'କୁଣ୍ଡର' ଭାବେ ଘୋଷଣା କରାଯାଇଛି । ବାଲି ଖଣି ପାଇଁ ଥିବା ପ୍ରବର୍ତ୍ତନ ଏବଂ ମନିଟରିଂ ନିର୍ଦ୍ଦେଶାବଳୀ (ଇଏମିଏଏଏଏ) ୨୦୨୦ରୁ ସ୍ୱଳ୍ପ କରୁଛି ଯେ, ଯେଉଁଠାରେ ବାଲି ସିରାଟ ଏକ କୁଣ୍ଡରର ଅଂଶବିଶେଷ, ସେଠାରେ ସେହି 'କୁଣ୍ଡର' ପରିବେଶ ମାଧ୍ୟମରେ କୌଣସି ବ୍ୟକ୍ତିଗତ ଲିଜ୍‌ଧାରୀ ଖଣି କାର୍ଯ୍ୟ କରିପାରିବେ ନାହିଁ । ମାତ୍ର ଆଖ୍ୟାତ କଥା, ଏହି ଆଇନଗତ ବାଧ୍ୟତାକୁ ସମ୍ପୂର୍ଣ୍ଣ ଅଣଦେଖା କରି ଏବଂ ସମ୍ପୂର୍ଣ୍ଣ



ଲିଜ୍‌ଧାରୀମାନେ କୌଣସି ସୈଧ ମଞ୍ଜୁରୀ ନଥାଇ ଅବାଧ ବାଲି ଉତ୍ତୋଳନ କରି ରଖୁଛନ୍ତି । ଏହି ବେଆଇନ କାର୍ଯ୍ୟ କେବଳ ମାପିଆଙ୍କ ଦ୍ୱାରା ହେଉନାହିଁ, ବରଂ ଜିଲ୍ଲା ପ୍ରଶାସନର ପ୍ରତ୍ୟକ୍ଷ ସମର୍ଥନରେ ଚାଲିଥିବା ଅଭିଯୋଗ ହୋଇଛି । ଜିଲ୍ଲାପାଳଙ୍କ ନାକ

- ▶ ନଷ୍ଟ ହେଉଛି ଭିତ୍ତିଭୂମି, ବିପଦରେ ଜନଜୀବନ
- ▶ କୁଣ୍ଡର ଇସି ନମିଳିବା ପର୍ଯ୍ୟନ୍ତ ଖଣି କାର୍ଯ୍ୟ ତୁରନ୍ତ ସ୍ଥଗିତ ହେଉ
- ▶ ଅଧିକ ଉତ୍ତୋଳନ ପାଇଁ ଲିଜ୍‌ଧାରୀଙ୍କଠାରୁ ପରିବେଶ କ୍ଷତିପୂରଣ ଆଦାୟ ହେଉ
- ▶ ଜିପିଏସ ଆଧାରିତ ମନିଟରିଂ ଓ ସ୍ଥାୟୀ ସାମା ସ୍ତମ୍ଭ ସ୍ଥାପନ ଦାବି

ଚଳେ ଏହି ମହାଲୁଚ୍ ଚାଲିଥିବା ବେଳେ ଯେ କେଉଁ ସ୍ୱାମୀରେ ରୁପ୍ତ ରହିଛନ୍ତି, ତାହା ଏବେ ସନ୍ଦେହକୁ ଅଧିକ ଘନୀଭୂତ କରୁଛି । ଦିବାଲୋକରେ ନ୍ୟାୟିକ ଅବମାନନା ଓ ମାପିଆଙ୍କ ମାଡ଼ିବା ନେଇ ସାଧାରଣରେ ପ୍ରଶ୍ନ ଉଠୁଛି । ଜାତୀୟ ସବୁଜ ଉତ୍ସାହୀନ (ଏନଜିଓ) କୋଲକାତା ରେଷ୍ଟିଗେଟ କୁଲାଇ ୨୪, ୨୦୨୫ରେ ବାଲେଶ୍ୱରର ପୁରୁଣା ଡିଏସଆରକୁ ଉଦ୍ଧର କରିଦେଇଥିଲେ । କୋର୍ଟକ ପକ୍ଷରୁ ସ୍ୱଳ୍ପ କରାଯାଇଥିଲା ଯେ,

'ନିଦାବିଷ୍ଣୁ' ସାଜି କୋର୍ଟକ ମର୍ଯ୍ୟାଦାକୁ ଧୁଲିସାତ କରୁଛି । ନଦୀ ଶଯ୍ୟାରେ କୌଣସି ସାମା ସ୍ତମ୍ଭ (ବାଉଣ୍ଡାରି ପିଲାର) ନଥିବାରୁ ଲିଜ୍ ପରିସର ବାହାରୁ ମଧ୍ୟ ହଜାର ହଜାର ଟ୍ରକ୍ ବାଲି ଚୋରି କରାଯାଇଛି । ଅତ୍ୟଧିକ ଏବଂ ଯାନ୍ତ୍ରିକ ନିଷାସନ ଯୋଗୁଁ ନଦୀର ପରିଫେରା ନଷ୍ଟ ହେବା ସହ ନଦୀକୂଳ ଅସ୍ଥିର ହୋଇପଡ଼ିଛି । ଯାହାକି ଆଗାମୀ ବନ୍ୟା ସମୟରେ ସ୍ଥାନୀୟ ଗ୍ରାମଗୁଡ଼ିକୁ ସମ୍ପୂର୍ଣ୍ଣ ଜଳମୟ କରିବାର ଆଶଙ୍କା ସୃଷ୍ଟି କରିଛି ।

ଯାତାୟତ ପାଇଁ ତିଆରି ହୋଇଥିବା ରାସ୍ତାରେ ମାପିଆଙ୍କ ହାଜତା ଗାଡ଼ିଗୁଡ଼ିକ ରାଜ୍ କରୁଛନ୍ତି । ବାରମ୍ବାର ଅଭିଯୋଗ ସତ୍ତ୍ୱେ କୌଣସି କରୁଣା ଯାତ୍ର ହେଉନାହିଁ କି କାର୍ଯ୍ୟ ବନ୍ଦ ପାଇଁ ନିର୍ଦ୍ଦେଶ ଦିଆଯାଇ ନାହିଁ । ଜିଲ୍ଲା ପ୍ରଶାସନ ଓ ଶାସକ ଦଳର ଛାମୁଆ ନେତାଙ୍କ ମିଳିତ ଆନୁକୁଲ୍ୟରେ ଏହି ବାଲି ଲୁଚ୍ ଚାଲିଥିବା ଚର୍ଚ୍ଚା ହେଉଛି । ଉଚ୍ଚ ଛାମୁଆ ନେତା ଜଣକ ବୈନିକ ଲକ୍ଷ୍ୟଧାରୀ ଟଙ୍କାର ପିସି କାରବାର ଲୁଚି ରହିଥିବା

ସ୍ଥାନୀୟ ଅଞ୍ଚଳରେ ଚର୍ଚ୍ଚା ହେଉଛି । ସର୍ବୋଚ୍ଚ କାର୍ଯ୍ୟକ୍ରମରେ ପେରାଦ, ରଥାପି ଜିଲ୍ଲା ପ୍ରଶାସନ ପକ୍ଷରୁ ଶୁନ ପଦକ୍ଷେପ, ଯାହା ଚଳିତ କରିଛି । ସ୍ଥାନୀୟ ପ୍ରଶାସନ ମାପିଆ ପ୍ରାପ୍ତିକୁ ଦେଖି ରାଜନଗର ଓ ଶିଖରପୁର ଗ୍ରାମପାଞ୍ଚାମାନେ ଏବେ ଆଇନଗତ ଲିଡ଼େରକୁ କୋରଦାର କରିଛନ୍ତି । କେବଳ ବାଲେଶ୍ୱର ଜିଲ୍ଲାପାଳ ନୁହଁନ୍ତି, ବରଂ ରାଜ୍ୟର ଅନେକ ଗୁରୁତ୍ୱପୂର୍ଣ୍ଣ କାର୍ଯ୍ୟକ୍ରମକୁ ଏବେଲ ବିଧିବଦ୍ଧ ଭାବେ ଅବଗତ କରାଯାଇଛି । ଖଣି ବିଭାଗର ଖଣି ଉପନିର୍ଦ୍ଦେଶକ (ଉତ୍ତୁକ ସର୍ଭେ), ରାଜ୍ୟ ପ୍ରତ୍ୟକ୍ଷ ନିୟନ୍ତ୍ରଣ ବୋର୍ଡ଼, ଲାଲ୍ ଖଣିକ ପଦାଧିକାରୀ ନିର୍ଦ୍ଦେଶାଳୟ ଏବଂ ଗ୍ରାମାଣ କାର୍ଯ୍ୟ ବିଭାଗର ଅଧ୍ୟକ୍ଷ ଯନ୍ତ୍ରୀଙ୍କୁ ପ୍ରବୀନ କରିଛନ୍ତି । ଏବେ ଏଂଖ୍ୟକ ବିଭାଗ ଓ ଉଚ୍ଚାଧିକାରୀଙ୍କୁ ଅବଗତ କରାଯିବା ସତ୍ତ୍ୱେ ମଧ୍ୟ ଗ୍ରାମାଣରେ କୌଣସି ପରିବର୍ତ୍ତନ ନହେବା ପ୍ରଶାସନିକ ସ୍ୱାଣ୍ଡୋଲ୍ ପଦାରେ ପକାଇଛି । ଗ୍ରାମବାସୀଙ୍କ ଦାବି ହେଉଛି ଯେ, ସେହି କୁଣ୍ଡର ଇସି ନମିଳିବା ପର୍ଯ୍ୟନ୍ତ ତୁରନ୍ତ ଖଣି କାର୍ଯ୍ୟ ବନ୍ଦ କରାଯାଇ ଏବଂ ଅଧିକ ଖନନ ପାଇଁ ଲିଜ୍‌ଧାରୀଙ୍କ ଠାରୁ କୋଟି କୋଟି ଟଙ୍କାର ପରିବେଶ କ୍ଷତିପୂରଣ ଆଦାୟ ହେଉ । ଏଥିସହ ଦାୟିତ୍ୱରେ ଅବହେଳା କରିଥିବା ତହସିଲଦାର ଓ ଅନ୍ୟ ସହଯୋଗୀ ଅଧିକାରୀଙ୍କ ବିରୁଦ୍ଧରେ ଦୃଢ଼ ବିଚାରାୟ କାର୍ଯ୍ୟାନୁଷ୍ଠାନ ପାଇଁ ସେମାନେ ଚେତାବନା ଦେଇଛନ୍ତି । ଯଦି ଆଗାମୀ ୬ ଦିନ ମଧ୍ୟରେ ଏହି ମହାଲୁଚ୍ ବନ୍ଦ ନହୁଏ, ତେବେ ହଜାର ହଜାର ଗ୍ରାମବାସୀ ଜିଲ୍ଲାପାଳଙ୍କ କାର୍ଯ୍ୟକ୍ରମ ଘେରାଇ କରିବା ସହ ରାଜ୍ୟପତ୍ର ଅବରୋଧ କରିବାକୁ 'ସୁବର୍ଣ୍ଣରେଖା ବଞ୍ଚାଅ କମିଟି' ସୂଚନା ଦେଇଛି । ଏବେ ଏଂଖ୍ୟକ ବିଭାଗ ଓ ଉଚ୍ଚାଧିକାରୀଙ୍କୁ ଅବଗତ କରାଯିବା ସତ୍ତ୍ୱେ କମିଟି କୌଣସି ପରିବର୍ତ୍ତନ ନହେବା ପ୍ରଶାସନିକ ସ୍ୱାଣ୍ଡୋଲ୍ ପଦାରେ ପକାଇଛି ।

True English translation of aforesaid Odia Newspaper Publication.

Secret Nexus Between Sand Mafia and Administration on the Banks of Subarnarekha.

Law Buried Under Sand; Massive Loot Continues in Jaleswar

Balasore, 13 (Asim Mahapatra)

Although rules exist, there is no enforcement; although court directions exist, there is no compliance. The sand sources at **Shikharpur** and **Rajnagar** under Jaleswar Tahasil in Balasore district have now turned into hubs of corruption. It is alleged that, under the patronage of government officials, sand mafias are indiscriminately extracting sand from the riverbed and looting resources worth crores of rupees every day.

On the other hand, the general public is suffering due to administrative inaction, losing their livelihood, land, and environment. The scale of this illegal activity is so severe that it appears as if there is a covert nexus between the administration and the mafia to bury the very existence of the Subarnarekha River under sand.

There is blatant violation of cluster regulations, and administrative silence indicates collusion between authorities and illegal operators. As per the District Survey Report (DSR) approved in March 2025, **Shikharpur** and **Rajnagar** have been declared as sand sources forming part of a **cluster**. As per the Enforcement & Monitoring Guidelines for Sand Mining, 2020 (EMGSM-2020), no mining activity can be carried out by individual leaseholders in a cluster area **without obtaining Cluster Environmental Clearance (EC)**.

However, ignoring these mandatory legal provisions, leaseholders are continuing sand extraction without obtaining valid Environmental Clearance. Such illegal mining is not only being carried out by mafias but is allegedly being supported by the district administration.

As per law, no mining activity can continue based merely on interim administrative reports. Therefore, the continuation of mining in Jaleswar is not only a violation of law but also an open challenge to the judicial system.

Due to arbitrary actions of leaseholders, not only the environment but also public infrastructure in nearby villages is being severely damaged. Heavy vehicles of 40–50 tons capacity is plying day and night on narrow village roads designed for less than 10 tons, leading to destruction of newly constructed roads and posing serious risks to public safety.

It has been demanded that mining activities be immediately stopped until Cluster Environmental Clearance is obtained, environmental compensation be recovered for excess extraction, GPS-based monitoring be implemented, and permanent boundary pillars be installed.

Despite such large-scale illegal activities, the continued silence of authorities raises serious doubts. Questions are being raised among the public regarding contempt of judicial orders and unchecked activities of sand mafias.

It is further reported that the Hon'ble National Green Tribunal (NGT), Kolkata Bench, had cancelled the previous DSR of Balasore on 24th July 2025. The Court had clearly observed that such actions undermine the authority of the judiciary.

Due to absence of boundary pillars on the riverbed, sand is allegedly being illegally extracted even from areas outside the lease boundaries. Excessive and mechanized mining has destabilized the river ecosystem and riverbanks, creating a serious risk of flooding in nearby villages in the future.

The "Biju Setu" bridge and the Rajpur–Shikharpur main road have now become highly dangerous. Roads meant for public use are being dominated by heavy vehicles of sand mafias. Despite repeated complaints, no effective inspections or stoppage orders have been issued.

There are also allegations of collusion between district administration and influential political figures, with illegal monetary transactions being widely discussed at the local level.

Despite complaints being submitted to higher authorities including the District Collector, Mining Department, State Pollution Control Board, Directorate of Minor Minerals, and Rural Development Department, no effective action has been taken on the ground, exposing administrative inaction.

Local villagers have now decided to initiate legal action. They have demanded immediate stoppage of mining until valid Cluster EC is obtained, recovery of environmental compensation running into crores, and strict departmental action against erring officials including the Tahasildar.

It has been warned that if the illegal activities are not stopped within 7 days, thousands of villagers under the banner of "Subarnarekha Bachao Committee" will gherao the Collector's office and block highways.

ସରକାରୀ ଚିଠି ଖୋଲିଲା ଦୁର୍ନୀତିର ଗୁମର

ବାଲେଶ୍ୱର, ୨୩/୩ (ଅଧ୍ୟାପ ମହାପାତ୍ର)

ବାଲେଶ୍ୱର ଜିଲ୍ଲାରେ ବାଲି ମାପିଆଳ ସାମ୍ରାଜ୍ୟ ସରକାରୀ ନିୟମକୁ ଅମାନ୍ୟ କରି ଚାଲିଛି। ଜଳେଶ୍ୱର ତହସିଲ ଅଧୀନରେ ଥିବା ମାଙ୍କିଡ଼ିଆ (କ) ବାଲି ସିରାତ ଏବେ ଏକ ବଡ଼ ଦୁର୍ନୀତିର ପେଶ୍ୱରୀ ପାଇବିଥିବା ବେଳେ ଜିଲ୍ଲା ପ୍ରଶାସନର ନିରବଚା ସରକାରଙ୍କ 'ସ୍ୱଚ୍ଛ ଶାସନ'ର ପୁଣ୍ୟ ଖୋଲି ଦେଇଛି। ଯେଉଁଠି ଭାବେ ଦିନ ବିପ୍ରହରରେ ରାଜ୍ୟର ସମ୍ପତ୍ତିକୁ ଲୁଚ୍ କରାଯାଉଛି, ତାହା ପ୍ରମାଣିତ କରୁଛି ଯେ ଜିଲ୍ଲା ପ୍ରଶାସନ ଓ ଖଣି ବିଭାଗ ଏବେ ମାପିଆଳ ହାତବାରୀସି ପାଇବିଛନ୍ତି। ସରକାରୀ ନିୟମକୁ ଫୁଟି କରି ଉଡ଼ାଇ ବେଳ ଚାଲିଥିବା ଏହି ଦେଆଇନ କାରବାର ବିରୋଧରେ ଏବେ ସାଧାରଣରେ ପ୍ରବଳ ଜନ ଅସନ୍ତୋଷ ଦେଖାଦେଇଛି। ଦୈନିକ ଶହ ଶହ ଟ୍ରିପ ବାଲି ଏହି ଅଞ୍ଚଳରୁ ପଡ଼ୋଶୀ ମୟୂରଭଞ୍ଜ ଜିଲ୍ଲାର ରାସଗୋବିନ୍ଦପୁର ଥାନା ଅଞ୍ଚଳ ବେଳ ଚାଲାଇ ହେଉଛି। ଗ୍ରାମାଞ୍ଚଳ ରାସ୍ତା ଗୁଡ଼ିକରେ ଭାରାଯାନରେ ଓଡ଼ା ବାଲି ଚାଲାଇ ହେଉଥିବାରୁ ସ୍ଥାନୀୟ ଅଞ୍ଚଳର ରାସ୍ତାଘାଟ ଅବସ୍ଥା ଶୋଚନୀୟ ହେଲାଣି। ସରକାରୀ ଚିଠିରେ ଚାଞ୍ଚଳ୍ୟକର ଚ୍ୟୁ କୃଷ୍ଣର ପରିବେଶ ମଞ୍ଜୁରୀରେ ବାଲି ସିରାତ କେମିତି ଚାଲିଛି ତାର ଗୁମର ଖୋଲିଛି। ବାଲେଶ୍ୱର ଜିଲ୍ଲାରେ ବାଲି ମାପିଆ ଓ ସରକାରୀ ଅଧିକାରୀଙ୍କ ମଧ୍ୟରେ ମଧୁରସିଦ୍ଧି ଥିବା ସ୍ୱଳ୍ପ ଅନୁମୋଦିତ ହେଉଛି। ଜିଲ୍ଲା ଖଣି ଅଧିକାରୀଙ୍କ ପକ୍ଷରୁ



୨୫.୦୩.୨୦୨୫ରେ ଜାରି ହୋଇଥିବା ପତ୍ର ସଂଖ୍ୟା ୧୦୩୧/ଏମଏମ.ରେ ସ୍ପଷ୍ଟ ହେଉଛି ଉଚ୍ଚପଦସ୍ଥ ଅଧିକାରୀମାନେ ନିଜ ପକେଟ୍ ଗମନ କରିବା ପାଇଁ ଆଖି ବୁଜି ଦେଇଛନ୍ତି।

- ▶ ବିନା 'କୃଷ୍ଣର ପରିବେଶ ମଞ୍ଜୁରୀ'ରେ କେମିତି ଚାଲିଛି ମାଙ୍କିଡ଼ିଆ ବାଲି ସିରାତ ?
- ▶ ପରିବେଶ ଆଇନକୁ ଭୁଲ୍ଲେଖ୍ୟ କରି ଚାଲିଛି ମହାଲୁଚ୍
- ▶ ଚେଇଁ ଶୋଇଛି ବାଲେଶ୍ୱର ଜିଲ୍ଲା ପ୍ରଶାସନ

ଯେ, ବାଲେଶ୍ୱରର ବାଲି ଉତ୍ପାଦନ ପାଇଁ ଜିଲ୍ଲା ସର୍ବେକ୍ଷଣ ରିପୋର୍ଟ (ଡିଏସଆର)କୁ ନିକଟରେ ଅନୁମୋଦନ ମିଳିଛି। ଚିଠିରେ ସ୍ପଷ୍ଟ ନିର୍ଦ୍ଦେଶ ରହିଛି ଯେ, ସମସ୍ତ ସାମ୍ପ୍ରଦାୟିକ ଦଲିଲ ଓ ଆଇନଗତ ଅନୁମତି ପରେ ହିଁ ଖଣି କାର୍ଯ୍ୟ ଆରମ୍ଭ ହେବ। କିନ୍ତୁ ପ୍ରଶ୍ନ ଉଠୁଛି, ଯେଉଁ ମାଙ୍କିଡ଼ିଆ(କ) ସିରାତର ଲିଜ୍ ଅବଧି ୨୦୧୯-୨୦ରେ ଶେଷ ହୋଇସାରିଛି, ସେଠାରେ ଗତ ୫ ବର୍ଷ ଧରି କେଉଁ ଆଧାରରେ ବାଲି ଉତ୍ତୋଳନ ଚାଲିଛି? ଏହା କଣ ସରକାରଙ୍କ ଅଜାଣତରେ ହେଉଛି ନା

ପରିବେଶ ଆଇନକୁ ଅମାନ୍ୟ କରୁଛି ଜିଲ୍ଲା ପ୍ରଶାସନ। ନୂତନ ଡିଏସଆର ଅନୁଯାୟୀ, ମାଙ୍କିଡ଼ିଆ (କ) ସିରାତକୁ (ଖ) ଏବଂ (ଗ) ୨୫.୦୩.୨୦୨୫ରୁ ସହ ନିଶାଳ ଏକ 'କୃଷ୍ଣ' କରାଯାଇଛି। ପରିବେଶ ବିଭାଗର ନିୟମ ଅନୁଯାୟୀ, ବିନା 'କୃଷ୍ଣର ପରିବେଶ ମଞ୍ଜୁରୀ'ରେ ଗୋଟିଏ ବି ମୁଠା ବାଲି ଉତ୍ତୋଳନ ହେବା କଥା ନୁହେଁ। କିନ୍ତୁ ବାଲେଶ୍ୱର ଜିଲ୍ଲା ପ୍ରଶାସନ ଏହି ନିୟମକୁ ଖୋଲାଖୋଲି ଭାବେ ଉଲ୍ଲଙ୍ଘନ କରିଛି। କୌଣସି ବିଧି ପରିବେଶ ମଞ୍ଜୁରୀ ନଥାଇ

ବିନା ମାପିଆମାନେ ନଦୀର ଛାତି ଚିରି ବାଲି ଲୁଚ୍ କରୁଛନ୍ତି। ଯାହାକି ଖଣି ଓ ଖଣିଜ ସମ୍ପଦର ନିୟମ-୧୯୫୭ର ଖୋଲା ଉଲ୍ଲଙ୍ଘନ କରୁଛି। ଶାସକ ଦଳର ହାତବାରୀସା ସାଜି ଜିଲ୍ଲା ପ୍ରଶାସନ ଏକ ବିଦେଆଇନ କାର୍ଯ୍ୟକୁ ପ୍ରଶ୍ନ ଦେଉଛି ବୋଲି ସ୍ଥାନୀୟ ଅଞ୍ଚଳବାସୀ ଅଭିଯୋଗ ଆଣିଛନ୍ତି। ଯାହାକି ଏମଏମଟିଆର ଆଇ.୧୯୫୭ ର ଧାରା ୪ ଓ ୨୧ ର ଖୋଲା ଉଲ୍ଲଙ୍ଘନ ହୋଇଛି। ଏହା ଖଣି ଓ ଖଣିଜ (ଉତ୍ତମ ଓ ନିମ୍ନଶ୍ରେଣୀ) ଅଧିନିୟମ, ୧୯୫୭ର ଧାରା ୪ ଅନୁଯାୟୀ, ବିନା ବିଧି ଲିଜ୍ରେ ଖଣି ଖନନ କରିବା ଏକ ଦଣ୍ଡନୀୟ ଅପରାଧ। ମାଙ୍କିଡ଼ିଆ (କ) ର ଲିଜ୍ ଅବଧି ୨୦୧୯-୨୦ରେ ଶେଷ ହୋଇସାରିଛି। ଲିଜ୍ ଶେଷ ହେବାର ୫ ବର୍ଷ ପରେ ମଧ୍ୟ କେଉଁ ନୈତିକତା ଆଧାରରେ ଜିଲ୍ଲା ପ୍ରଶାସନ ସେଠାରେ ବାଲି ଉତ୍ତୋଳନ ପାଇଁ ଅନୁମତି ଦେଉଛି? ଏହା ସିଧାସଳଖ ଭାବେ ଧାରା ୨୧ ଅନୁଯାୟୀ ଚୋରି ଓ ଜାଲିଆତି ଶ୍ରେଣୀଭୁକ୍ତ, ଯେଉଁଥିରେ କଠୋର ଜୋରିମାନା ଓ କାରାଦଣ୍ଡର ବ୍ୟବସ୍ଥା ରହିଛି। ସେହିପରି ଓଡ଼ିଶା ଲଘୁ ଖଣିଜ ରିହାତି (ଓଏମଏମସି) ନିୟମାବଳୀ, ୨୦୦୪ ଅନୁଯାୟୀ, ଯେକୌଣସି ଲିଜ୍ ଅବଧି ଶେଷ ହେବା ପରେ ତୁରନ୍ତ ଏକ ନୂତନ ଏବଂ ସ୍ୱଚ୍ଛ ନିଲାମ (ପ୍ରେସ୍ ଅଞ୍ଚଳ) ପ୍ରକ୍ରିୟା

ହେବା ବାଧ୍ୟତାମୂଳକ। ମାଙ୍କିଡ଼ିଆରେ ପଞ୍ଚ ବର୍ଷ ଧରି ନୂତନ ନିଲାମ ନକରି ପୁରୁଣା ନିୟମାବଳୀକୁ ସୁଯୋଗ ଦେବା ଅର୍ଥ ହେଉଛି ରାଜକୋଷରୁ ହଜାର ହଜାର କୋଟି କୋଟି କ୍ଷତି ପହଞ୍ଚାଇବା। ବର୍ତ୍ତମାନର ବାଲି ଦର ପୂର୍ବ ଅପେକ୍ଷା ୪ରୁ ୫ ଗୁଣା ବୃଦ୍ଧି ପାଇଛି, କିନ୍ତୁ ପ୍ରଶାସନିକ ଅଧିକାରୀମାନେ ମାପିଆଳ ସହ ନିଶି ପୁରୁଣା ଶସ୍ତ୍ର ଦରରେ ସରକାରୀ ସମ୍ପତ୍ତିକୁ ଲୁଚ୍ କରାଉଛନ୍ତି। ଇଆଇଏ ବିଜ୍ଞପ୍ତି ୨୦୦୬ ଏବଂ କୃଷ୍ଣର ପରିବେଶ ମଞ୍ଜୁରୀ (ଇସି) ର ଖୋଲା ଉଲ୍ଲଙ୍ଘନ। ନୂତନ ନିୟମ ଅନୁଯାୟୀ, ମାଙ୍କିଡ଼ିଆ (କ), (ଖ) ଓ (ଗ) କୁ ଏକ କୃଷ୍ଣର ଭାବେ ଘୋଷଣା କରାଯାଇଛି। ପରିବେଶ ମନ୍ତ୍ରାଳୟର, ୨୦୦୬ ବିଜ୍ଞପ୍ତି ଅନୁଯାୟୀ, କୃଷ୍ଣର ପରିବେଶ ମଞ୍ଜୁରୀ ବିନା ଖଣି କାର୍ଯ୍ୟ କରିବା ସମ୍ପୂର୍ଣ୍ଣ ନିଷିଦ୍ଧ। ଜିଲ୍ଲା ଖଣି ଅଧିକାରୀଙ୍କ ନିଜ ଚିଠି (ଡା ୨୫.୩.୨୫) ରେ କୁହାଯାଇଛି ଯେ "ସମସ୍ତ ସାମ୍ପ୍ରଦାୟିକ ଦଲିଲ" ପରେ କାମ ଆରମ୍ଭ କର। କିନ୍ତୁ ବାସ୍ତବରେ କୌଣସି ଉଦ୍ଦିଷ୍ଟ ନଥାଇ ମଧ୍ୟ ବାଲି ଉତ୍ତୋଳନ ଚାଲିଛି। ଏହା କଣ ସୁବର୍ଣ୍ଣରେଖା ନଦୀର ପରିବେଶକୁ ହ୍ରାସ କରିବା ପାଇଁ ସରକାରୀ ଯୋଜନା ବୋଲି ସାଧାରଣରେ ପ୍ରଶ୍ନ ଉଠୁଛି। ବାଲେଶ୍ୱରରେ ବାଲି ଲୁଚ୍ କେବଳ ଏକ ଦୁର୍ନୀତି ନୁହେଁ, ବରଂ ଏହା ଏକ "ପ୍ରଶାସନିକ ଗୋଷ୍ଠୀଗତ ଅପରାଧ"। ସରକାର ତୁରନ୍ତ ଏହି ଘଟଣାରେ ହସ୍ତକ୍ଷେପ କରନ୍ତୁ ଏବଂ ନିୟମ ଉଲ୍ଲଙ୍ଘନକାରୀ ତହସିଲଦାର ଓ ଖଣି ଅଧିକାରୀଙ୍କ ବିରୋଧରେ ଅପରାଧକୁ ମାମଲା ରୁଜୁ ହେବା ଦରକାର ବୋଲି ବୁଦ୍ଧିବାଦୀ ଦାବି କରିଛନ୍ତି।

True English translation of aforesaid Odia Newspaper Publication.

Government Letter Exposes Corruption in Sand Mining Operations

Balasore, 23/03 (Asim Mahapatra)

The dominance of sand mafias in Balasore district continues in blatant violation of government rules. The **Mankidia (Ka)** sand source under Jaleswar Tahasil has reportedly become a major hub of corruption, and the silence of the district administration has exposed the façade of so-called “transparent governance.”

The manner in which State resources are being looted in broad daylight indicates that the district administration and the mining department have effectively become facilitators of the sand mafia. Public anger is rising against these illegal activities, which are being carried out in complete disregard of government regulations.

Hundreds of truckloads of sand are being transported daily from this area to neighboring regions, including Rasgovindpur in Mayurbhanj district. The continuous movement of heavy vehicles carrying wet sand on rural roads has severely damaged local infrastructure, leaving roads in a deplorable condition.

A government letter has revealed shocking facts regarding how sand mining operations are continuing **without obtaining mandatory Cluster Environmental Clearance (EC)**. The nexus between sand mafias and government officials in Balasore district is becoming increasingly evident.

As per Letter No. 1031/MM dated 25.03.2025 issued by the District Mining Officer, it is clearly indicated that all statutory documents and legal approvals must be obtained prior to commencement of mining activities. However, a serious question arises as to how mining operations have been continuing for the past five years at Mankidia (Ka), despite the lease having expired in 2019–20.

This raise concerns as to whether such illegal activities are occurring without the knowledge of the government or whether senior officials have deliberately ignored the violations for personal gain.

The district administration is also accused of violating environmental laws. As per the newly approved District Survey Report (DSR), **Mankidia (Ka), (Kha), and (Ga)** sand sources have been combined into a cluster with effect from 25.03.2025. Under environmental regulations, no sand extraction can be carried out without obtaining prior Cluster Environmental Clearance.

However, in blatant violation of these rules, sand extraction is continuing without any valid Environmental Clearance. Such actions constitute a direct violation of the Mines and Minerals (Development and Regulation) Act, 1957.

Under Section 4 of the MMDR Act, mining without a valid lease is a punishable offense. Since the lease of Mankidia (Ka) expired in 2019–20, continuation of mining activities thereafter is illegal. Furthermore, under Section 21, such acts amount to illegal mining, attracting penalties including fines and imprisonment.

As per the Odisha Minor Mineral Concession (OMMC) Rules, 2004, once a lease expires, a fresh auction is mandatory. However, no fresh auction has been conducted in Mankidia for the past five years, resulting in massive loss to the State exchequer, amounting to crores of rupees.

Despite a significant increase in sand prices in recent years, illegal operators are allegedly extracting sand at old, undervalued rates in collusion with officials, causing further loss to public revenue.

There is also a clear violation of the EIA Notification, 2006, as cluster-based mining operations cannot proceed without prior Environmental Clearance. Although official communications clearly state that mining should commence only after obtaining all statutory approvals, in reality, sand extraction is continuing without any such clearance.

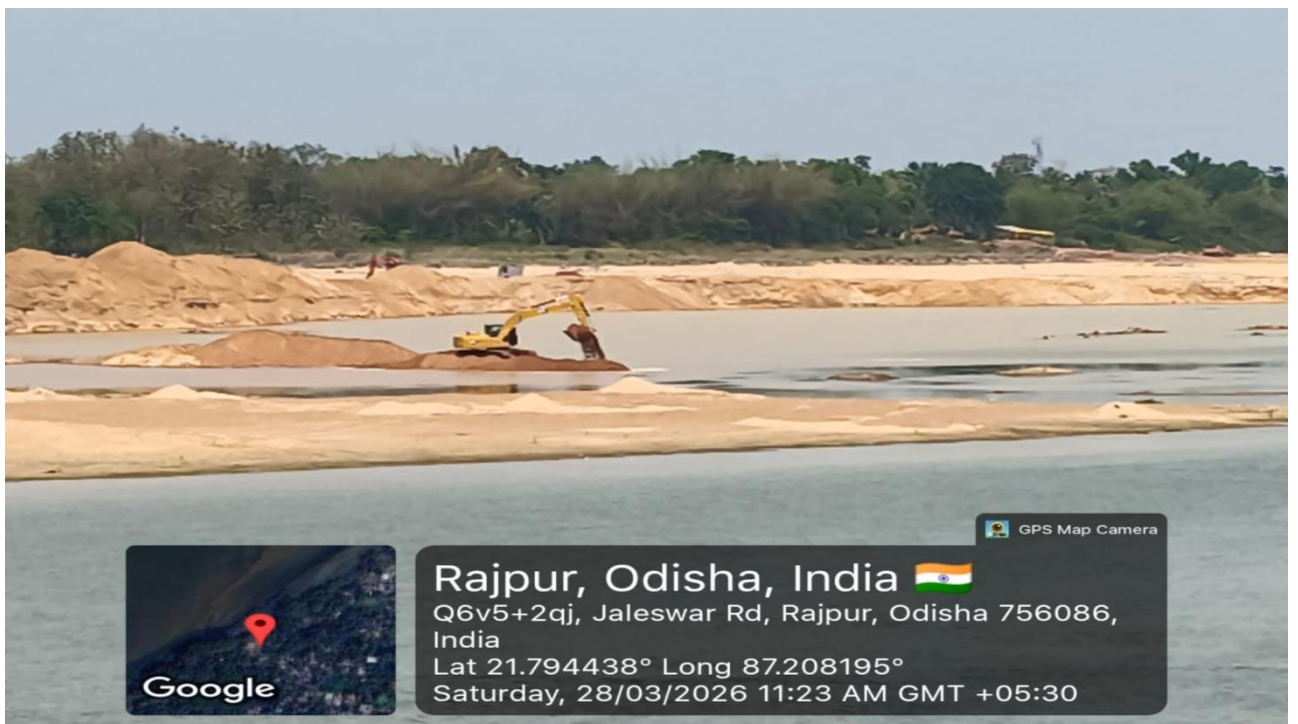
This has led to serious concerns among the public that the environmental destruction of the Subarnarekha River is being facilitated through administrative inaction or complicity.

The situation in Balasore is no longer merely a case of corruption but appears to be an organized administrative failure. Intellectuals and local residents have demanded immediate government intervention and initiation of criminal proceedings against erring officials, including the Tahasildar and Mining Officers, for violations of law.

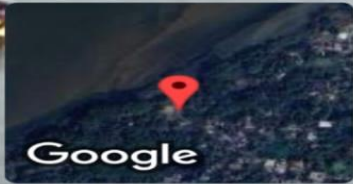
ANNEXURE-B SERIES

~~XXXXXXXXXXXXXXXXXX~~


True copy of GPS-based photographic evidence demonstrating ongoing illegal activities, establishing a prima face case warranting immediate intervention.







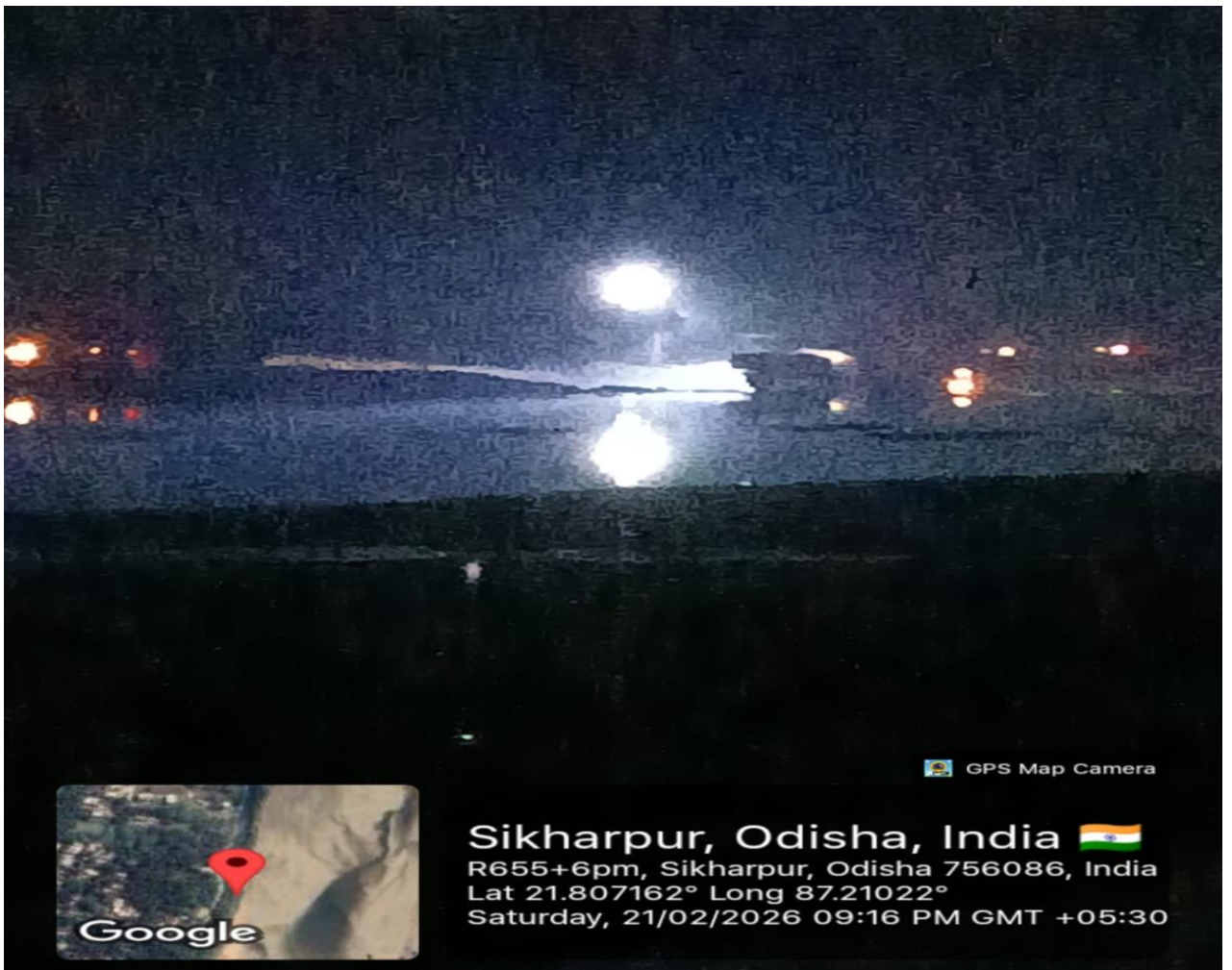
GPS Map Camera

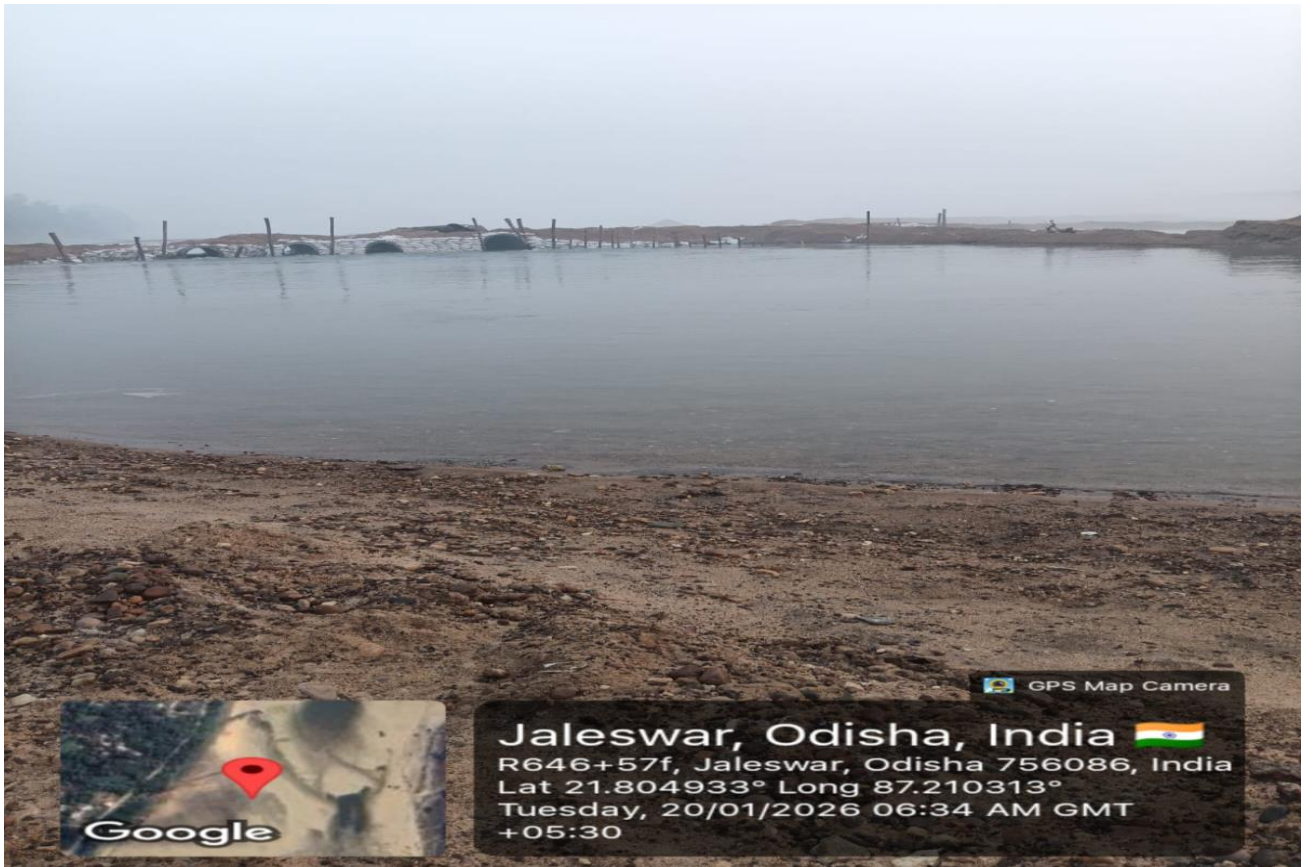
Rajpur, Odisha, India 
Q6v5+2qj, Jaleswar Rd, Rajpur, Odisha 756086, India
Lat 21.794437° Long 87.208177°
Saturday, 28/03/2026 11:23 AM GMT +05:30



GPS Map Camera

Dihabelbaria, Odisha, India 
Q5wx+h26, Dihabelbaria, Odisha 756086, India
Lat 21.795251° Long 87.197495°
Tuesday, 07/04/2026 09:01 PM GMT +05:30











GPS Map Camera

Chalnti, Odisha, India 
 Chennai - Kolkata Hwy, Chalnti, Odisha
 756086, India
 Lat 21.753514° Long 87.187312°
 Saturday, 21/02/2026 05:05 PM GMT +05:30



GPS Map Camera


 756086,
 Wednesday, 12/11/2025 11:37 AM GMT +05:30



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Supply of IA – Appeal No. 4/2025, NGT /EZ, Kolkata (Proof of Service)

1 message

Mukesh Kumar Palai <mukeshpalaiadv@gmail.com>

Thu, Apr 9, 2026 at 6:40 AM

To: apurba ghosh <apu7law@gmail.com>, pbanerjeebihani@gmail.com <pbanerjeebihani@gmail.com>, Vasundhara Nongmeikapam <vasunnong@gmail.com>

Respected Learned Counsels,

1. Shri Apurba Ghosh, Advocate for Respondent Nos. 01 & 08
2. Smt. Papiya Banerjee Bihani, Advocate for Respondent No. 11
3. Ms. Vasundhara Nongmeikapam, Advocate for Respondent Nos. 3, 4, 5, 6, 7, 9, 10, 12 & 13

Kindly find attached the IA along with annexures in Appeal No. 4/2025.

This may be treated as proof of service.

Kindly acknowledge.

Regards,
Mukesh Kumar Palai
Advocate for the Appellant



Appeal 4 of 2025 IA final.pdf
6.1 MB



Service of IA – Appeal No. 4/2025, NGT /EZ, Kolkata (Respondent No. 2)

1 message

Mukesh Kumar Palai <mukeshpalaiadv@gmail.com>

Thu, Apr 9, 2026 at 8:54 AM

To: secy-moef@nic.in

To
The Secretary,
MoEF&CC, New Delhi

Respected Sir/Madam,

Kindly find attached the IA along with annexures in Appeal No. 4/2025.

This may be treated as proof of service upon Respondent No. 2.

Kindly acknowledge.

Regards,
Mukesh Kumar Palai
Advocate for the Appellant

 **Appeal 4 of 2025 IA final.pdf**
6.1 MB